

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:4530
ANSWERED ON:21.04.2015
GRANTS UNDER DDRS
Gandhi Shri Feroze Varun

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government proposes to continue providing grants to handicapped persons under the Deendayal Disabled Rehabilitation Scheme (DDRS) and Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances (ADIP) schemes;
- (b) if so, the details of the grants provided and the number of people benefitted during the last three years and the current year, State-wise;
- (c) the details of criteria followed by the Government for providing grants to differently abled under the said scheme; and
- (d) whether there is any ceiling/limit for providing funds/grants under the scheme and if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHANPAL GURJAR)

(a) Yes, Madam.

(b) Under ADIP Scheme, the State-wise release of grant-in-aid and the number of beneficiaries during the last three years and current year is at annexure-I

Under DDRS, a statement indicating State/UT wise, year-wise details of admissible grant -in-aid released and the number of beneficiaries during the last three years and current year is at annexure-II.

(c) & (d) To be eligible under the ADIP Scheme, a person fulfilling following conditions would be eligible for assistance.

- i. An Indian citizen of any age.
- ii. Should have a disability certificate of a person suffering from not less than 40% of any disability as certified by a medical authority.
- iii. Monthly income from all sources should not exceeding Rs. 20,000/- per month.
- iv. In case of dependents, the income of parents/guardians should not exceed Rs. 20,000 /- per month.
- v. should not have received assistance during the last 3 years for the same purpose from any source. However, for children below 12 years of age, this limit would be one year.

Aids/appliances which do not cost more than Rs. 10,000/- are covered under the Scheme for single disability. However, in the case of Students with Disabilities (SwDs) beyond IX class, the limit is Rs.12,000/- and in the case of multiple disabilities, the limit will apply to individual items separately in case more than one aid/appliance is required.

The amount of assistance under ADIP is as follows:-

Total Income Amount of Assistance

- (i) Upto Rs. 15,000/- per month
- (ii) Rs.15,001/- to Rs. 20,000/- per month
- (i) Full cost of aid/appliance
- (ii) 50% of the cost of aid/appliance

To be eligible under DDRS, the NGOs fulfilling following conditions would be eligible for assistance for their projects:-

- i. Organisations registered under the Societies Registration Act, 1860 (XXI of 1860), or any relevant Act of the State/Union Territory; or,

ii. A public trust registered under the law for the time being in force; or,

iii. A charitable company licensed under section 25 of the Companies Act, 1958,

Further, the registration should have been in force for at least 2 years at the time of applying for grant under this scheme.

The quantum of support/ grant-in-aid, determined on the basis of the scope and merits of the project proposal, could be upto 90% of the budgeted amount for a project, based on prescribed cost norms. To encourage gradual self-reliance of NGOs, tapering of grant is applied in projects already funded for 7 years in urban areas by 5% every alternate year, so as to reduce the level of funding to 75%.